

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.2334 of 2021**

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Monu Pandit @ Mani Shankar Pandit

.... .... Petitioner

Versus

The State of Jharkhand .... ....Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate

For the State : Mr. Vineet Kumar Vashistha, Addl.P.P

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**Order No.02 Dated- 12.04.2021**

Heard the parties through video conferencing.

Apprehending his arrest in connection with Deoghar Town P.S. Case No. 399 of 2020 instituted under Sections 354, 504, 506 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned senior counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner annoyed the victim girl by messaging on social media and threatening the father of the informant and also giving threat to the close relatives of the informant to marry with the informant forcefully. It is submitted that the allegation against the petitioner is false. It is next submitted that the petitioner undertakes that the petitioner will not annoy or disturb the informant or any of her family members in any manner nor he will post anything on any social media during the pendency of the case. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and undertakes to pay ad interim victim compensation of Rs.10,000/- without prejudice to his defence in this case in favour of the informant. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioners are directed to surrender in the Court of learned C.J.M., Deoghar within six weeks from today and in the event of his arrest or surrendering, the petitioner will be enlarged on bail on depositing a demand draft of Rs.10,000/- as ad interim victim compensation without prejudice to his defence in this case drawn in favour of the informant

and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount to the satisfaction of learned C.J.M., Deoghar in connection with Deoghar Town P.S. Case No. 399 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and with the condition that the petitioner will not annoy or disturb the informant or any of her family members in any manner nor he will post anything on any social media during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioner deposits the said demand draft, the court below is directed to issue notice to the informant and on his proper identification, the court below shall handover the same to him forthwith.

**(Anil Kumar Choudhary, J.)**

Pappu/